

# TRIPURA GAZETTE

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## EXTRAORDINARY ISSUE

*Agartala, Thursday, March 12, 2020 A. D., Phalguna 22, 1941 S. E.*

**PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.**

**GOVERNMENT OF TRIPURA  
FINANCE DEPARTMENT**

No. F. 9(5)-FIN(EXPENDITURE-I)/2019/2959-3099

Dated, Agartala, the 12<sup>th</sup> March, 2020.

### NOTIFICATION

**Subject: Delegation of Financial Powers Rules, Tripura, 2019 – Amendment thereof.**

**1] Short title and commencement:**

- (i) These may be called the 'Delegation of Financial Powers Rules, Tripura, 2019 (First Amendment)'.
- (ii) They shall come into force on and from the date of issue of notification.

**2] Amendment of Rule 1(4) of the Principal Rules:**

The Section shall be read as "Only Rule 9(1) (xxxv) of DFPRT and any other specific Rule wherever mentioned will be applicable to 'Government Undertakings and Aided Institutions'. The administrative Department may, however, issue further orders for administrative and financial control of Government Undertakings, if required".

**3] Amendment of Rule 9(1) (vii) of the Principal Rules:**

Rule 9(1) (vii) of the Principal Rules, the following shall be inserted after the existing Para:

"Departments will be competent to purchase disaster related equipment after approval of the State Executive Committee".

By order of the Governor,

  
(Tanusree Deb Barma, IAS)  
Secretary to the  
Government of Tripura

To

The Additional Chief Secretary/Principal Secretary/Secretary/Special Secretary of all Departments/all Heads of Departments.